

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1862
ANSWERED ON:02.12.2011
ORPHANAGES
Thakor Shri Jagdish

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of eligibility criteria to receive the financial assistance to run orphanages; and
- (b) the details of ratio of sharing funds and expenditure between the Union and State Governments in running the orphanages?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): Orphanages can be set up under one of the three Acts, namely, Women's and Children Institution (Licensing) Act, 1956; Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960; and Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act). The Government, in the Ministry of Women and Child Development is providing financial assistance, under the Integrated Child Protection Scheme (ICPS), to State Governments/UT Administrations for setting up and maintenance of Homes and Specialised Adoption Agencies (SAAs) for children in need of care and protection, including orphans under JJ Act. The Model Rules, 2007 framed under the JJ Act, lay down minimum standards of care for children in the institutions, including standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The Homes are required to be run as per the provisions of the Act and the Rules.

ICPS provides for setting up of Project Sanctioning Committee to be headed by State Secretary for examination and clearance of proposals/projects submitted by voluntary organisations under the different components of ICPS, including Homes and SAAs.

(b): The ratio of sharing of funds between Central Government in the Ministry of Women and Child Development, State Government and Non Governmental Organisations (NGOs) for setting up of and maintenance of such Homes and SAAs is annexed